

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 326

IA-2057/2024 (Old CA-57/2019), IA-6162/2023, IA-6163/2023, IA-5881/2023, IA-5829/2023, IA-2712/2023, IA-2514/2020, IA-6198/2022, CA-124/2019, CA-493/2019, CA-57/2019, IA-5942/2023 IA-5942/2023, CA-293/2018,

In
IB-29(ND)/2018

IN THE MATTER OF:

Standard Chartered Bank	Petitioner/Applicant
Vs.		
M/s. Woolways India Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Sajeve Bhushan Deora Adv.
For the Respondent : Mr. Anurag Ojha, Mr. Vipul Kumar, Mr. Subham Kumar, Purti Gupta Advs.

ORDER

Due to paucity of time, the matter is adjourned to **13.08.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik